

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 256 OF 2018
& IA No. 1039 OF 2018

Dated: 28th February, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

**Chhattisgarh State Power Distribution Company
Limited**

.... Appellant(s)

Versus

M/s Shanti GD Ispat & Power Pvt. Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Apoorv Kurup
Mr. A.C.Boxipatro

Counsel for the Respondent(s) : Mr. C.K.Rai
Mr. Sachin Dubey for R-2

ORDER

Finally two weeks' time, i.e. on or before 14-3-2019 is granted to Appellant to file rejoinder if any, along with IA, failing which it shall be taken as nil.

List the matter on **22-04-2019**.

(S.D. Dubey)
Technical Member
tpd/pk

(Justice Manjula Chellur)
Chairperson